

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6627/Del/2019
Assessment Year : 2016-17**

Ecom Express Private Limited, Ground Floor, 13/16, min, 17 min, Samalka Old Delhi, Gurgaon Road, Kapashera, Delhi-110037 PAN-AADCE1344F (Appellant)	Vs.	Assistant Commissioner of Income Tax, Special Range-3, Room No.G-22B, Ground Floor, C.R. Building, New Delhi-110002 (Respondent)
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Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **20.01.2021**
Date of pronouncement : **20.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-34, New Delhi, dated 27.05.2019.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The learned counsel for assessee, vide its letter dated

15.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 20th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

By Order

Assistant Registrar,
ITAT, Delhi